

LOK SABHA

BULLETIN-PART II
(General Information relating to Parliamentary and other matters)

No. 811- 812]

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No. 811

Privileges & Ethics Branch

Arrest and Release of Shri Jyotirmay Singh Mahato

The following communication dated 20.08.2024 from the O/o Commissioner of Police, Howrah was received on 28.08.2024:-

“This is to inform that Shri Jyotirmay Singh Mahato, Hon'ble Member of Parliament (Lok Sabha) was arrested on 20 August, 2024 between 1730 hours and 1830 hours near Howrah Bridge for leading an agitation programme *vide* Golabari PS –G.D.E. No.1971 dated 20.08.2024 u/s 170, BNSS and sent to Golabari Police Station. The Member was later released on bail on P.R. Bond (Personal Release Bond) on the same day at 1905 hrs.”

Selection of Subjects for Examination by the Committee on Public Accounts (2024-25)

The Committee on Public Accounts (2024-25) have selected the following subjects based on various Reports/Suo Moto of the C&AG of India, pertaining to several Ministries/Departments for examination during the year 2024-25

Sl.	Report No.	Chapter/Para No.	Subject	Ministry/ Department
1.	5 of 2017	Entire Report	Performance Audit on Construction of Indo China Border Roads by Border Roads Organisation.	Defence (Army)
2.	20 of 2017	Chapter II	Performance Audit on the Inventory management of Naval Stores, Equipment and Spare Parts in Indian Navy.	Defence (Navy)
3.		Chapter III	Accidents of ships and submarines in Indian Navy (Para 3.1); Risky exploitation of Sindhughosh class submarines due to delay in installation of periscopes (Para 3.4).	
4.	21 of 2017	Para 2.2	Irregular parking of funds and consequential loss of interest.	Communications (Department of Posts)
5.	28 of 2017	Entire Report	Performance Audit Report on Recapitalisation of Public Sector Banks.	Finance (Department of Financial Services)
6.	36 of 2017	Entire Report	Induction of bio-toilets in Passenger Coaches in Indian Railways.	Railways (Railway Board)
7.	6 of 2018	Entire Report	Performance Audit Report on 'National Projects'.	Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)
8.	9 of 2018	Para 2.1	Induction and exploitation of 'A' a Long-Range Maritime Reconnaissance Anti-Submarine Warfare aircraft.	Defence (Air Force)
9.	13 of 2018	Para 3.4	Delay in production of electronically upgraded 155mm/45 Calibre Gun System "DHANUSH".	Defence (Army)
10.	14 of 2018	Para 2.1	Development of Indigenous Airborne Early Warning and Control System (AEW&CS).	Defence (Air Force)
11.		Para 3	Operational Readiness of IAF.	
12.	15 of 2018	Entire Report	Performance Audit Report on 'National Rural Drinking Water Programme'	Jal Shakti (Deptt of Drinking Water and Sanitation)

13.	16 of 2018	Entire Report	Working of Inland Container Depots (ICDs) and Container Freight Stations (CFSS).	Finance (Department of Revenue)
14.	17 of 2018	Entire Report	Performance Audit on Augmentation of Station Line Capacity on selected stations in Indian Railways.	Railways (Railway Board)
15.	21 of 2018	Para 2.1	Performance Audit on Spectrum Management in DoT.	Communication (Department of Telecommunications)
16.	3 of 2019	Entire Report	Capital Acquisition in Indian Air Force.	Defence (Air Force)
17.	4 of 2019	Chapter III	Monitoring Mechanism for Appeal Cases in CBIC.	Finance (Department of Revenue)
18.		Chapter IV	Monitoring Mechanism for Recovery of Arrears in CBIC.	
19.		Chapter V	Effectiveness of Tax Administration and Internal Controls (Service Tax).	
20.		Chapter VI	Effectiveness of Tax Administration and Internal Controls (Central Excise).	
21.	9 of 2019	Para 2.7	Non-production of Records.	Finance (Department of Revenue)
22.		Para 4.2.4	Mistakes in levy of Interest.	
23.		Para 6.1 to 6.10	Follow up audit of exemptions to charitable trusts and institutions .	
24.		Para 7.2 to 7.8	Integrated audit of assessments of a group company .	
25.	10 of 2019	Chapter II	Concessions to Passengers in Indian Railways.	Railways
26.	15 of 2019	Para 3.5	Loss of Rs. 62.10 crore on replacement of defective ammunition to Army by Ordnance Factory, Badmal.	Defence (Department of Defence Production)
27.	17 of 2019	Chapter IV	Non-compliance to provisions of Customs Act, Customs Tariff Act and Tariff notifications.	Finance (Department of Revenue / Customs)
28.	19 of 2019	Para 2.2	Working of Automatic Ticket Vending Machines (ATVMs) in Indian Railways.	Railways (Railway Board)
29.		Chapter V	Signalling and Telecommunications	
30.	20 of 2019	Entire Report	Management of Defence Offsets.	Defence (Department of Defence)
31.	3 of 2020	Para 7.1	Implementation of Port Operation Management System (POMS) in Chennai Port Trust.	Ports, Shipping and Waterways

32.	4 of 2020	Para 2.5.1	GST Compensation Cess.	Finance (Department of Revenue)
33.	6 of 2020	Para 3.1	Modernisation of Indian Museum, Kolkata.	Culture
34.	12 of 2020	Para 2.1	Irregularity in purchase of aero engines for UAVs.	Defence (Air Force)
35.		Para 2.2	Upgradation of Medium Lift Helicopter.	
36.	14 of 2020	Entire Report	Performance Audit on Search and Seizure Assessments in Income Tax Department.	Finance (Department of Revenue)
37.	16 of 2020	Entire Report	Performance Audit on Assessment of Co-operative Societies and Co-operative Banks-Department of Revenue-Direct Taxes.	Finance (Department of Revenue)
38.	17 of 2020	Chapter-III (Para 3.4)	Subject specific Compliance Audit on Show Cause Notices and Adjudication process – Audit findings.	Finance (Department of Revenue)
39.	1 of 2021	Entire Report	Indirect Taxes-Goods and Services Tax, Central Excise and Service Tax for the year ended March 2019 and March 2020.	Finance (Department of Revenue)
40.	2 of 2021	Entire Report ¹	Union Government (Civil) Compliance Audit Observations for the year ended March 2019.	Various Ministries/Departments
41.	3 of 2021	Para 3.2	Loss of Rs. 12.22 crore and liability of Rs. 15.33 crore due to non-execution of MoU.	Communications (Department of Posts)
42.	8 of 2021	Entire Report	Union Government (Department of Revenue – Direct Taxes), (Compliance Audit) for the year ended March, 2020.	Finance (Department of Revenue)
43.	10 of 2021	Entire Report	Performance Audit on Advance Authorisation Scheme.	Finance (Department of Revenue - Customs)
44.	15 of 2021	Chapter-II	Performance Audit on Construction and Estate Management in DRDO.	Defence (DRDO)
45.	16 of 2021	Para 5.1	Assistance to Training Institutions Scheme.	Micro, Small & Medium Enterprises
46.	21 of 2021	Entire Report	Selection and Training of Officers in Indian Army.	Defence (Army)

1 i) Chapter IV of C&AG Report 2 of 2021 pertains to Central Public Sector Undertakings (PSUs) and therefore comes under the purview of the Committee on Public Undertakings (COPU)

ii) Para 8.1 of Chapter X of C&AG Report 2 of 2021 – Report has been presented to Parliament

iii) Para 10.1 of Chapter X of CA&G Report 2 of 2021 – Report has been presented to the Parliament

47.	22 of 2021	Para 2.1	Punctuality and travel time in train operations in Indian Railways.	Railways (Railway Board)
48.		Para 3.1	Implementation of Dedicated Freight Corridor Project in Indian Railways.	
49.		Para 3.3	Unfruitful expenditure in construction of Grade Separator due to non-compliance of Railway Board's directives: NR.	
50.	22 of 2021	Para 3.9	Improper planning for setting up of Mid-Life Rehabilitation Workshop of coaches at Anara led to unproductive expenditure:SER.	Railways (Railway Board)
51.		Para 4.1	Avoidable expenditure towards procurement of Power from Bhartiya Rail bijlee Company Limited: Central Railway and Railway Board.	
52.	24 of 2021	Entire Report	Functioning of Unique Identification Authority of India.	Electronics and Information Technology
53.	2 of 2022	Entire Report	Management of Spectrum assigned on the Administrative basis to Government Departments/Agencies – Union Government.	Communications (Department of Telecommunications)
54.	4 of 2022	Entire Report	Conservation of Coastal Ecosystems- Union Government.	Environment, Forests & Climate change
55.	5 of 2022	Chapter III	Effectiveness of Compliance Verification Mechanism under GST.	Finance (Department of Revenue)
56.		Chapter IV	Reliability of GST data maintained by Goods and Services Tax Network.	
57.		Chapter V	Processing of Refund claims under GST.	
58.		Chapter VI	Transitional Credits under GST.	
59.	6 of 2022	Entire Report	Assessment of Assesseees of Gems and Jewellery Sector – Union Government.	Finance (Department of Revenue – Direct Taxes)
60.	10 of 2022	Entire Report	Performance Audit of Preservation and Conservation of Monuments and Antiquities- Union Government (Civil).	Culture
61.	12 of 2022	Entire Report	Performance Audit on Exemptions to Charitable Trusts and Institutions – Union Government.	Finance (Department of Revenue – Direct Taxes)
62.	14 of 2022	Entire Report	Sabka Vishwas (Legacy Dispute Resolution) Scheme (SVLDRS) 2019.	Finance (Revenue)

63.	15 of 2022 ²	Para 2.1	Short levy of License Fee on Tata Communications Ltd. (TCL).	Department of Telecommunications
64.		Para 4.1	Setting up of new/upgraded Centres by National Institute of Electronics and Information Technology (NIELIT) in North Eastern Region.	Electronics and Information Technology
65.	16 of 2022	Entire Report	Waste Management in Indian Railways – Union Government (Performance Audit).	Railways
66.	17 of 2022	Entire Report	Performance Audit of Procurement and Supply of Drugs in CGHS –Union Government (Civil).	Health and Family Welfare
67.	18 of 2022	Entire Report	Compliance of the Fiscal Responsibility and Budget Management Act, 2003 - Union Government.	Finance (Department of Economic Affairs)
68.	19 of 2022	Entire Report	Performance Audit on Working of Customs Bonded Warehouses (CBWs) and Free Trade Warehousing Zones (FTWZs).	Finance (Revenue)
69.	20 of 2022	Para 2.3.3	Resurfacing of Runway at Air Force Station, 'S3'.	Defence
70.		Para 2.3.4.	Resurfacing of Runways at Air Force Station 'S4' & 'S5'.	Defence (Air Force)
71.		Para 2.3.5	Infrastructure at Air Force Station, 'S6'.	
72.		Para 2.3.6	Infrastructure for induction of 'AD' Helicopters at Air Force Station S7.	Defence
73.		Para 2.3.12	Creation of operational infrastructure and subsequent diversion to non-governmental agencies.	
74.		21 of 2022	Para 2.1	Management of fabrication activities at Vikram Sarabhai Space Centre.
75.	Para 2.2		Avoidable Investment of Rs. 28.09 crore.	
76.	Para 2.4		Non-utilisation of GSAT-6 Satellite.	
77.	Para 3.1		Management of Projects under Medical biotechnology Programme.	Science and Technology (Department of Biotechnology)

² Section B of the report containing Chapter V, VI and VII pertains to Central PSUs and therefore comes under the purview of the Committee on Public Undertakings (COPU)

78.		Para 4.1	Irregular grant of incentives and allowances.	Science and Technology (Department of Scientific and Industrial Research)
79.		Para 5.1	Assistance to Botanic Gardens Scheme.	Environment, Forest and Climate Change
80.	23 of 2022	Para 1.2.3	Internally generated resources of Indian Railways – (a) Freight Earnings.	Railways
81.		Para 1.3	Cross-subsidization of Passengers and other Coaching Services.	
82.		Chapter-III	Pension Payment in Indian Railways.	
83.	24 of 2022 ³	Para 2.1	Short collection of fees due to application of incorrect exchange rate in fixing the fees for Overseas Citizenship of India Card scheme.	External Affairs
84.		Para 2.2	Irregularities in setting up of Indian Cultural Centres by Indian Missions at Washington and Paris.	
85.	25 of 2022	Para 2.1	Implementation of Railway Policy on Care and Protection of Children in contact with Railways.	Railways
86.	28 of 2022	Entire Report	Management and Outcome of Mission Mode Projects in DRDO .	Defence (DRDO)
87.	29 of 2022	Entire Report	Union Government – Direct Taxes – compliance Report for the year ended March 2021.	Finance (Revenue) Customs
88.	30 of 2022	Para 3.6	Misclassification of Imports.	
89.		Para 3.8.1	Non – recovery of duty drawback – Rs.5.30 crore on unrealized export proceeds.	
90.		Para 3.8.2	Excess grant of duty drawback due to incorrect application of rate.	
91.	31 of	Para 3.2	Issues relating to Guarantees.	Ministry of Finance (Department of

³ Chapter IV of C&AG Report No. 24 of 2022 pertains to Central PSUs and therefore comes under the purview of the Committee on Public Undertakings (COPU)

92.	2022	Para 3.3.4	Issues relating to Dividends.	Expenditure)
93.		Para 3.6.2	Dormant Reserve Funds/Deposits.	
94.		Para 3.6.3	Deviation from approved accounting procedure (a) CAMPA funds kept outside Public Account.	
95.		Para 4.2.2.1	Significant savings at Grant/Appropriation level.	
96.	32 of 2022	Entire Report	Compliance of the Fiscal Responsibility and Budget Management Act, 2003 for the year 2020-21.	Finance (Economic Affairs)
97.	35 of 2022	Para 1.1	Sundry revenue in Indian Railways.	Railways
98.		Para 2.1	Construction of Dimapur-Kohima New Line Project: Northeast Frontier Railway.	
99.		Para 2.2	Functioning of Special Purpose Vehicles of IRCON International Limited.	
100.		Para 3.1.8.1 to Para 3.1.8.30	Procurement and Utilization of Wagons in Indian Railways.	
101.	1 of 2023	Para 2.1	Failure of the Management to take timely decision to redeem debentures of Dewan Housing Finance Corporation Limited resulted in avoidable loss of Rs. 315.35 crore.	Coal
102.		Para 2.2	Operation of Coal Mines Pension Scheme 1998 and Coal Mines Deposit Linked Insurance Scheme 1976.	
103.		Para 4.4	Maintenance of Houses by Central Public Works Department .	
104.		Para 6.2	Functioning of National Mineral Exploration Trust.	Mines
105.	2 of 2023	Entire Report	Scheme for Integrated Textile Parks .	Textiles
106.	3 of 2023	Entire Report	IT Audit of CBIC ACES – GST Application.	Finance (Revenue)
107.	4 of 2023	Entire Report	Attachment of Property of an Assessee by ITD under Section 281B .	
108.	5 of 2023	Entire Report	Production of Small Arms in Ordnance Factories.	Defence
109.	6 of 2023	Para 3.1	'Double payments of bills to suppliers due to non-implementation of Integrated Canteen Stores Department System'.	Defence (Army)

110.		Para 5.1	Avalanche Forecasting and Mitigation Activities.	Defence (DRDO)
111.		Para 5.2	Delay in setting up of a facility due to splitting up of sanction .	
112.		Para 6.1	Under –Utilisation of Assets in Ordnance Factory Project Korwa.	Defence (Ordnance Factories)
113.		Para 6.2	Idle investment of Rs. 77.11 crore upon indigenous development of Arming Devices.	
114.	8 of 2023	Entire Report	Role of Tea Board India in development of tea in India – Union Government (Performance Audit).	Commerce & Industry
115.	9 of 2023	Entire Report	Departmental Trading Units including Supply Chain Management in Khadi and Village Industries Commission - Union Government (Compliance Audit).	Micro, Small & Medium Enterprises
116.	13 of 2023	Entire Report	Railway Finances - Union Government (Railways)	Railways
117.	14 of 2023	Entire Report	IT Audit of Indian Customs Electronic Data Interchange System (ICES) 1.5 – Union Government	Department of Revenue –Customs
118.	16 of 2023	Para 2.1	Conservation of Heritage Buildings of Department of Posts	Department of Posts
119.	17 of 2023	Entire Report	Swadesh Darshan Scheme – Union Government (Performance Audit)	Tourism
120.	21 of 2023	Chapter-III	Quality of Accounts and Financial Reporting Practices	Finance
121.		Chapter-IV	Budgetary Management	Ministry of Finance (Department of Expenditure)
122.	22 of 2023	Entire Report	Regional Connectivity Scheme -UDAN (Ude Desh Ka Aam Naagrik) – Union Government	Civil Aviation

			(Civil) (Compliance Audit).	
123.	23 of 2023	Entire Report	Management of Infrastructure and Facilities Projects in DRDO- Union Government (Defence Services) (Performance Audit)	Defence Research and Development Organisation (DRDO)
124.	24 of 2023	Para 2.1	Avoidable payment of ₹ 1.14 crore on electricity charges	Department of Space
125.		Para 2.2	Sub optimum utilisation of the capacities of GSAT-18 Satellite	
126.		Para 2.3	Short closure of project for the development of Special Grade Carbon Fibre	
127.		Para 3.1	Inadmissible payment of ₹ 67.48 lakh on travelling allowance	Department of Biotechnology
128.		Para 4.1	Deficient contract management leading to avoidable expenditure of ₹ 94.09 lakh	Department of Scientific and Industrial Research
129.		Para 5.1	Infructuous expenditure of ₹ 1.04 crore	Environment, Forest and Climate Change
130.		Para 5.2	Infructuous expenditure of ₹ 3.43 crore on a Waste Destruction Plant	
131.	Para 6.1	Infructuous expenditure of Rs. 13 crore	New and Renewable Energy	
132.	Para 7.1	Avoidable payment of ₹ 76.75 lakh as management fee due to defective agreement	Department of Science and Technology	
133.	Para 8.1	Functioning of Institute for Plasma Research		
134.	Para 8.3	Blockage of funds to the tune of ₹ 7.86 crore		
135.	Para 8.4	Absence of due process in engagement of legal counsel		
136.	25 of 2023	Entire Report	Union Government (Civil) Central Autonomous Bodies	Various Ministries
137.	1 of 2024	Entire Report	Report of the Comptroller and Auditor General of India – Union Government on Compliance of the Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of Finance, for the year 2021-2022.	Ministry of Finance
138.	3 of 2024	Entire Report	Report of the Comptroller and Auditor General of India – Union Government (Civil) – Subject Specific Compliance Audit Central Autonomous Bodies – for the year ended March 2022.	Various Ministries

139.	4 of 2024	Para No. 2.1	Loss of ₹834.72 crore on account of payment of interest on loan taken by IRCON due to improper decision of the Ministry of Railways to generate Non-Fare Revenue in 2017-18: Railway Board	Railways	
140.		Para No. 2.2	Non-levy of Shunting Charges: East Coast Railway		
141.		Para No. 2.7	Loss due to short charging of freight: East Coast Railway		
142.		Para No. 3.1	Undue favour in award of contract: IRCON International Limited		
143.		Para No. 3.17	Non-reassessment of rent for Railway property rented to other Government Departments resulted in loss of Rs. 4.66 crore: Southern Railway		
144.		Para No. 3.2	Idling of assets due to inordinate delay in opening of section for Goods traffic led to loss of potential earnings: Western Railways		
145.		Para No. 3.4	Non-recovery of Mobilization Advance paid to the Contractor and interest thereon: South East Central Railway		
146.		Para No. 3.5	Non-closure of Level Crossings despite incurring cost of ₹ 28.03 crore on the construction of Road Over Bridges and recurring cost on continued operation of LCs: South Central Railway		
147.		Para No. 3.7	Payment of inadmissible allowances amounting to ₹ 16.79 crore to Government employees on deputation to Railway Commercial Undertakings: IRCON, DFCCIL and MRVC		
148.		Para No. 3.11	Loss of ₹ 7.06 crore due to non-inclusion of appropriate clauses in contract agreements: IRCON International Limited		
149.		Para No. 4.5	Failure of Railway Administration in heeding to Vigilance Department's suggestion to ban business with a contractor resulted in undue award of contract: East Coast Railway		Railways
150.		Para No. 4.7	Non-blending of bio diesel with high speed diesel oil resulted in avoidable expenditure		

			of ₹ 6.72 crore: Eastern Railway	
151.		Para No. 4.8	Undue benefit to the contractor due to procurement at higher rates: North Eastern Railway	
152.		Para No. 4.9	Blocking of capital due to non-connection of two railway lines: Northeast Frontier Railway	
153.	5 of 2024	Entire Report	Management of Health Services in Indian Railways	
154.	6 of 2024	Entire Report	Report of the Comptroller and Auditor General of India – Union Government (Railways) Performance Audit - Energy Management in Train Operations and Renewable Energy Initiatives in Indian Railways, for the year ended March, 2022	
155.	7 of 2024	Entire Report	Report of the Comptroller and Auditor General of India – Union Government (Indirect Taxes – Goods and Services Tax) Department of Revenues, for the year ended March, 2022	Ministry of Finance (Department of Revenue)
156.	8 of 2024	Entire Report	Report of the Comptroller and Auditor General of India – Union Government (Civil) (Compliance Audit Observations) for the year ended March, 2022	Various Ministries
157.	Suo-moto Subject	-	Reforms in Banking and Insurance Sector	Finance (Financial Services)
158.	Suo-moto Subject	-	Review of implementation of centrally sponsored welfare schemes	Various Ministries
159.	Suo-moto Subject	-	Policy measures underway for Transition in the Energy Sector	
160.	Suo-moto Subject		Performance review of regulatory bodies established by Act of Parliament	Various Ministries
161.	Suo-moto Subject		Levy and regulation of fees, tariffs, user charges etc. on public infrastructure and other public utilities.	Various Ministries

Note: In addition, subjects on which the Committee could not complete examination in the previous year will remain under scrutiny during the year 2024-2025.

UTPAL KUMAR SINGH
Secretary General